

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

NOTIFICATION

New Delhi, the 13th January, 2016

G.S.R. 23(E).—In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely :-

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Sugar Development Fund Rules, 1983,—

(i) in rule 6, item (5) shall be omitted;

(ii) in rule 18, in sub-rule (1), in the proviso, for the words, figures and brackets, "the Standing Research Advisory Committee of the Development Council for Sugar Industry established under section 6 of the Industries (Development and Regulation) Act, 1951(65 of 1951)", the words "the sub-committee for Grant-in-aid for Research project constituted under the Committee through an order to be issued by the Central Government" shall be *substituted*.

[F. No.— 6-1/2015-SDF]

PRASHANT TRIVEDI, Jt. Secy. (S&SA)

Note: - The principal rules were published in the Gazette of India vide notification number G.S.R. 752 (E) dated the 27th September, 1983 and last amended vide notification number G.S.R. 847-(E), dated the 9th November, 2015.